

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 56 of 2020

In the matter of:

Bipin Kumar Patnaik

....Appellant

Vs.

Registrar of Companies, Orissa & Anr.

...Respondents

Present

For Appellant: Mr. Ajay Garg, Advocate.

For Respondents: Mr. P.S. Singh (ROC), For R-1.

ORDER
(Virtual Mode)

08.01.2021: Learned Counsel for Appellant submits that the 'Notice' is served to Respondent No. 2. However, nobody is present on behalf of the Respondent No. 2. Learned Counsel for Respondent No. 1 Shri P.S. Singh appearing on behalf of Respondent No. 1 submits that he has not received the 'Memo of Appeal', therefore, the Appellant Counsel is directed to supply the complete set of 'Memo of Appeal' along with documents to the Counsel for Respondent No. 1 within three days. Respondent No. 1 may file 'Reply Affidavit' within four weeks from today.

Let the matter be fixed on **10th February, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/md